

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

* * * *

O.A. 1163/93

Dt. of Decision : 20.4.1994.

Anaparthi Mangamma

.. Applicant.

Vs

1. The Divisional Railway Manager,
O/O the Divisional Railway Manager,
South Eastern Railway,
Dondaparthy, Visakhapatnam.

2. The Divisional Personnel Officer
Visakhapatnam.

.. Respondents.

COUNSEL FOR THE APPLICANT : Mr. A.V. Dhanumjaya Rao

COUNSEL FOR THE RESPONDENTS: Mr. C.V. Malla Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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OA.1163/93

Judgement

(As per Hon. Mr. AB Gorthi, Member (Administration))

Heard Sri A.V. Dhanumjaya Rao, learned counsel for the applicant and Sri C.V. Malla Reddy, learned counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to provide her appointment on compassionate grounds.

3. The husband of the applicant was working as Shed Khalasi in the Electrical Loco-Shed, office of the Senior Divisional Electrical Engineer, Visakhapatnam. He died on 23-8-1992 leaving behind him, his wife, two minor children and old parents. The applicant approached the authorities concerned requesting them for appointment on compassionate grounds.

4. The respondents in their counter affidavit have stated that the representations made by the applicant were duly considered and she was called for screening on 20-8-1993 to assess her suitability for employment in any Group-D posts. She was found suitable and her name is brought onto a panel. The respondents clarified that presently there are 163 female candidates on the panel awaiting their turn for appointment on compassionate grounds. The applicant's name is at Serial No.162. The respondents explained that the applicant would be appointed in a Group-D post as and when her turn comes.

5. None of the facts in this case are in dispute. In view of the categorical assurance given by the respondents that the applicant would be given appointment on



compassionate grounds according to her turn, we may dispose of this application with a direction to the respondents to intimate the applicant well in advance as and when her turn is about to come for appointment on compassionate grounds. No order as to costs.

(A.B. Goraini)
Member (Admn.)

Dated : April 20, 94
Dictated in the Open Court

sk

Abdul Bari
Deputy Registrar (Judl.)

Copy to:-

1. The Divisional Railway Manager, O/O Divisional Railway Manager, South Eastern Railway, Dondaparthy, Visakhapatnam.
2. The Divisional Personnel Officer, O/O D.P.O. Southern Railways, Visakhapatnam.
3. One copy to Sri. A.V.Dhanumjaya Rao, advocate, 2-2-25/3/3, Bagh Amberpet, Hyd.
4. One copy to Sri. C.V.Malla Reddy, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

O.A.1163/93

TYPED BY *S.S.*

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TOCHANDRASEKHAR REDDY,
MEMBER(JUDL)
AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)*

Dated: 26/4/ 1994

ORDER/JUDGMENT

~~M.A.R.A./C.A./NO.~~

~~O.A.NO.~~ 1163/93

~~T.A.NO.~~ (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

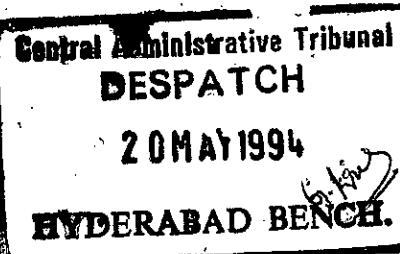
Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Rejected, Ordered.

No order as to costs.



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